CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.119/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking relief for delay in commissioning of the 540 MW Wind Power Project by JSW Renew Energy Limited on account of Force Majeure events and consequential extension of the Scheduled Commissioning Date.

Petitioner : JSW Renew Energy Limited (JREL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : **6.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Yashaswi Kant, Advocate, JSWREL
Shri Pratyush Singh, Advocate, JSWREL
Ms. Snehal Upadhyay, Advocate, JSWREL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Ms. Nishita Choudhary, Advocate, SECI

Record of Proceedings

At the outset, learned counsel for the Petitioner requested an adjournment due to the unavailability of the arguing counsel. Learned counsel for the Respondent, SECI, did not oppose the request. Accordingly, the Commission, acceding to the request, adjourned the matter.

2. The Petition will be listed for hearing on **7.1.2027**

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)